

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4215  
ANSWERED ON:22.03.2013  
NUTRITIOUS FOOD IN AWCS  
Yadav Shri Ranjan Prasad

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether some cases of non-supplying of nutritious meal under Supplementary Nutrition Programme (SNP) at various Anganwadi Centres (AWCs) have come to the notice of the Government;
- (b) if so, the details thereof, State/UT-wise and the action taken or proposed by the Government in this regard;
- (c) the details of the total cost of meal per beneficiary per day;
- (d) whether the Government proposes to raise the per head cost of said meal; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): Integrated Child Development Services (ICDS) Scheme is a Centrally Sponsored Scheme in which Central Government is responsible for Policy and Programme Planning and States/ UTs are responsible for the implementation of the Scheme including procurement, supply and management of supplementary nutrition at the Anganwadi Centres (AWCs). States/ UTs are required to provide supplementary nutrition to children (6 months to 6 years) and pregnant women & lactating mothers for 300 days in a year as per the schematic nutritional norms of the scheme. As per information available, the States/UTs of Andhra Pradesh, Arunachal Pradesh, Bihar, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, West Bengal, Andaman & Nicobar Islands, Chandigarh, Delhi, Dadar & Nagar Haveli, Daman & Diu, Lakshadweep and Puducherry are providing 21+ days of SNP. Rest of the States/UTs are providing less than 21 days SNP indicating disruption. From the above reports and during visits instances of disruptions and deficiencies in SNP by the States such as in Uttar Pradesh, Assam and Uttarakhand have been detected and brought to the notice of the respective State Government for remedial measures and action. In addition, any complaint received by the Government is referred to the concerned States/ UTs for appropriate action in the matter.

Further government has also introduced 5-tier monitoring & review mechanism at National, State, District, Block and Anganwadi Levels for which guidelines were issued on 31.03.2011. Under these guidelines, the District and Block level Committees is to be constituted to closely monitor inter-alia quality of supplementary nutrition, regularity of functioning of AWCs, etc. and Anganwadi level Committee is required to review and take as well as suggest actions to improve delivery of services including status of supply of supplementary food to all beneficiaries for at least 21 days in a month at the AWC etc.

(c) to (e): The rates of providing SNP for different categories of beneficiaries has been revised as under:

SI No.	Category	Rates applicable since 2008-09 (per beneficiary per day)	Revised rates to be rolled out in phased manner (per beneficiary per day)
1.	Children (6-72 months)	Rs. 4.00	Rs. 6.00
2.	Severely malnourished children (6-72 months)	Rs. 6.00	Rs. 9.00
3.	Pregnant women & Nursing mothers	Rs. 5.00	Rs. 7.00

The revised rates would follow the phased implementation over the 3 years of the Strengthened and Restructured ICDS on the existing

cost sharing ratio of 50:50 between the Centre and the States other than NER where it will continue to be on 90:10 basis.